

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO.3173
TO BE ANSWERED ON 19.03.2025**

SPECIAL TRAINS FOR MAHAKUMBHA 2025

†3173. SHRI ABHAY KUMAR SINHA:

Will the Minister of RAILWAYS be pleased to state:

- (a) the total number of special trains run by Indian Railways for Maha Kumbh 2025;**
- (b) the list of these special trains, zone and route-wise;**
- (c) the total number of passengers travelling to-and-fro Prayagraj via Indian Railways during the Maha Kumbh period;**
- (d) the total revenue earned by Indian Railways from ticket sales during this period;**
- (e) whether any such accident, apart from accident like recent stampede at New Delhi Railway Station, has taken place at any other railway station in the country during this Maha Kumbh; and**
- (f) the number of deaths in all these stampedes and the compensation paid to the families of the victims so far?**

ANSWER

**MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI ASHWINI VAISHNAW)

(a) to (d) To cater to the needs of passengers and facilitate their journey during Maha Kumbh-2025, Indian Railways (IR) had operated

more than 17,300 nos. trains which included 7484 Special trains. These Special trains include 996 long distance trains. During Kumbh 2019, 8394 trains were operated which included 694 special train services. All these measures served approximately 4.24 crore passengers. Indian Railways do not maintain station-wise, train-wise (including special trains) revenue figure.

(e) and (f) No such accident apart from the recent stampede at New Delhi Railway station has taken place in the country during Maha Kumbh. However, a total of 18 people died in New Delhi Railway station stampede.

Railways pays compensation for death/injury of railway passengers in train accidents and untoward incidents as defined under Section 124 and Section 124-A (read with Section 123) of the Railways Act, 1989, which is decided by Railway Claims Tribunal (RCT) on the basis of a claim application filed by the victims/their dependents before RCT and it disposes of the cases after following the due judicial process. Railway Administration pays compensation when a decree is awarded by Hon'ble RCT in favor of the claimant and Railways decide to implement the decree.
